

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
427/252/ND/2020

IN THE MATTER OF:
Gurdeep Kaur Gulati

...APPELLANT

Vs.

ROC

...RESPONDENT

Section
Under Section 252

Order delivered on 15.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant : **Mr. Lalit Mohan, Adv.**
For the ROC :
For the Income Tax Department :

ORDER

Heard the submissions made by the counsel for the appellant. Counsel for the appellant has submitted that the service is complete and they are going to file the service report within next week. Let the matter be listed on 21.12.2020 and counsel for the Income Tax Department as well as ROC may file their reply before 21.12.2020. Registry may serve notice on Income Tax Department as well as ROC for filing their reply in the matter.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Anjula)